

(SCHEDULE I)**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ADAPTIO FACILITY MANAGEMENT PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	NAME OF CORPORATE DEBTOR	ADAPTIO FACILITY MANAGEMENT PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	29/07/2016
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED / REGISTERED	RoC-Chennai - Ministry of Corporate Affairs
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE DEBTOR	U74999TN2016PTC111722
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	Regd Office: 1/12 6 TH Cross Street Venketashwara Nagar, Ramapuram, Chennai 600089.
6.	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	12.09.2024 (Order received on 17.9.2024 at 16.53 hours)
7.	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	10 th March 2025
8.	NAME AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS INTERIM RESOLUTION PROFESSIONAL	SATYADEV I ALAMURI IBBI/IPA-002/IP-N00071//2017-18/10205
9.	ADDRESS AND E-EMAIL OF THE INTERIM RESOLUTION PROFESSIONAL, AS REGISTERED WITH THE BOARD	No.23 Lake Area, 3 rd Cross Street, Nungambakkam Chennai 600034 email id: satyadevifcs@gmail.com
10.	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE INTERIM RESOLUTION PROFESSIONAL	Ground Floor, 23, LAKE AREA, 3 RD CROSS STREET, NUNGAMBAKKAM CHENNAI 600034, TAMIL NADU, INDIA E-Mail id: cirp.adaptio@gmail.com
11.	LAST DATE FOR SUBMISSION OF CLAIMS	1.10.2024(14 days from 17.9.2024 being receipt of order date)
12.	CLASSES OF CREDITORS, IF ANY, UNDER CLAUSE (B) OF SUB-SECTION (6A) OF SECTION 21, ASCERTAINED BY THE INTERIM RESOLUTION PROFESSIONAL	Not Applicable
13.	NAMES OF INSOLVENCY PROFESSIONALS IDENTIFIED TO ACT AS AUTHORIZED REPRESENTATIVE OF CREDITORS IN A CLASS (THREE NAMES FOR EACH CLASS) NOT APPLICABLE	Not Applicable
14.	(A) RELEVANT FORMS AND (B) DETAILS OF AUTHORIZED REPRESENTATIVES ARE AVAILABLE AT:	(A) Web link: https://ibbi.gov.in/home/downloads (B) N.A.


Notice is hereby given that the National Company Law Tribunal, Divisional Bench I, Chennai has ordered the commencement of a corporate insolvency resolution process against Adaptio Facility Management Private Limited ON 12.9.2024 Vide order No.CP/IB/207/CHE/2023 dt.12.9.2024

The Creditors of Adaptio Facility Management Private Limited are hereby called upon to submit a proof of their claims on or before 01.10.2024 to the Interim Resolution Professional at the address mentioned against item 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12 is not applicable to this Corporate Debtor.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/
SATYADEVI ALAMURI
Interim Resolution Professional of Adaptio Facility Management Pvt Ltd under CIRP
IBBI/IPA-002/IP-N00071/2017-18/10205

Date 18.9.2024


CS SATYADEVI
COMPANY SECRETARY AND INSOLVENCY PROFESSIONAL
C.P.NO: 2307/IBBI/IPA-002/IP-N00071/2017-18/10205
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